

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 136/MP/2023

Subject : Petition under Section 79(1)(b) and (k) of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 18.11.2019 between the Petitioner and Respondent No.1 seeking relief on account of Change in Law events, viz., increase in the Central Goods and Services Tax and State Goods and Services Tax, and grant of consequential reliefs therefor.

Date of Hearing : 15.3.2024

Coram : Shri Jishnu Barua, Chairperson
Shri P. K. Singh, Member

Petitioner : Ayana Renewable Power One Private Limited (ARPOL)

Respondent : Solar Energy Corporation of India Limited (SECI) and Anr.

Parties present : Shri Utsav Mukherjee, Advocate, ARPOL
Shri Akashdeep Singh, Advocate, ARPOL
Shri Aman Sheikh, Advocate, ARPOL
Shri Vikalp Wange, Advocate, ARPOL
Ms. Mandakini Ghosh, Advocate, SECI
Ms. Kirti Dhoke, Advocate, SECI

Record of Proceedings

The instant petition is filed by Ayana Renewable Power One Private Limited (ARPOL) seeking relief on account of 'Change in Law' events, i.e. an increase in the CGST and SGST and for grant of consequential reliefs thereof.

2. During the course of the hearing, the learned counsels for the Petitioner, and SECI made detailed submissions, while reiterating the submissions made in the pleadings.

3. After hearing the parties, the Commission directed them to file their written submissions by 4.4.2024 with a copy to the other parties. The Commission further observed that no extension of time will be granted.



4. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

